

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, RANCHI

O.A./051/01173/2019

Date : 18th December, 2019

CORAM

The Hon'ble Mr. Dinesh Sharma, Member(A)
The Hon'ble Mr. Swarup Kumar Mishra, Member (J)

Krishna Kant Dubey, s/o Prakash Pawan Dubey, resident of Vill- Chakuliya,
P.O. – Kashijharia, P.S. – Pindra Jora, Bokaro, District – Bokaro, Jharkhand.

.....Applicant

By Advocate: Shri M.A. Khan.

Versus

1. The Manaing Director-cum-Chairman, Steel Authority of India Ltd.,
Bokaro Steel Plant, Bokaro Steel City – 827001.
2. The General manager (P&A)-cum-Appellate Authority, Steel Authority
of India Ltd., Bokaro Steel Plant, Bokaro Steel City – 827001.

.....Respondents

By Advocate : Shri Prabhat Kumar.

ORDER (ORAL)

Per Dinesh Sharma, Member (A):- Heard the case at admission stage.

2. The limited request made by the learned counsel for the applicant is that he has approached the Appellate Authority as directed by this Tribunal in the earlier O.A./051/00026/2018 by order dated 09.04.2019. Hence, he will be satisfied if a direction is issued to the

respondent No.2 to dispose of his appeal by a reasoned and speaking order.

3. The advocate for respondents, who appeared on receipt of advance copy of the O.A. states that the applicant cannot be considered for apprenticeship as he does not come within the definition of dependent family member.

4. At this stage, we are not going into the merit of the applicant's claim and without expressing any opinion on the merit of the case, we dispose of this O.A. with a direction to the respondent No.2 to consider the candidature of the applicant for Apprentices Training within a period of one month from the date of receipt of a copy of this order and communicate the decision taken to the applicant.

5. O.A. stands disposed of accordingly. No costs.

(Swarup Kr. Mishra)

Member (J)

sks/

(Dinesh Sharma)

Member (A)